

**TARIFF FILING FORMS (HYDRO)**  
**FOR DETERMINATION OF TARIFF**

**PART-II**

**Annexure-I**

**PART-II**

**Checklist of Forms and other information/ documents for tariff filing for  
Hydro Stations**

<b>Form No.</b>	<b>Title of Tariff Filing Forms (Hydro)</b>	<b>Tick</b>
FORM- 1	Summary of Tariff	
FORM -1 (I)	Statement showing claimed capital cost	
FORM -1 (II)	Statement showing Return on Equity	
FORM-2	Details of COD, Type of hydro station, Normative Annual Plant Availability Factor (NAPAF) & Other normative parameters considered for tariff calculation	
FORM-3	Salient Features of Hydroelectric Project	
FORM- 4	Details of Foreign loans	
FORM- 4A	Details of Foreign Equity	
FORM-5	Abstract of Admitted Capital Cost for the existing Projects	
FORM-5A	Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects	
FORM-5B	Break-up of Capital Cost for Hydro Power Generating Station	
FORM-5C	Break-up of Capital Cost for Plant & Equipment	
FORM-5D	Break-up of Construction/Supply/Service packages	
FORM-5Ei	In case there is cost over run	
FORM-5Eii	In case there is time over run	
FORM- 6	Financial Package upto COD	
FORM- 7	Details of Project Specific Loans	
FORM- 8	Details of Allocation of corporate loans to various projects	
FORM-9A	Statement of Additional Capitalisation after COD	
FORM 9B	Statement of Additional Capitalisation during end of the Project	
FORM 9Bi	Details of Asset De-capitalized during the period	
FORM- 9C	Statement showing reconciliation of ACE claimed with the capital additions as per books	
FORM- 9D	Statement showing items/assets/works claimed under Exclusions	
FORM- 9E	Statement of Capital cost	
FORM- 9F	Statement of Capital Woks in Progress	

Form No.	Title of Tariff Filing Forms (Hydro)	Tick
FORM- 10	Financing of Additional Capitalisation	
FORM- 11	Calculation of Depreciation on original project cost	
FORM- 12	Statement of Depreciation	
FORM- 13	Calculation of Weighted Average Rate of Interest on Actual Loans	
FORM- 13A	Calculation of Interest on Normative Loan	
FORM- 13B	Calculation of Interest on Working Capital	
FORM- 13C	Non-Tariff Income	
FORM- 13D	Incidental Expenditure during Construction	
FORM- 14	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM- 14A	Actual cash expenditure	
FORM- 15A	Design energy and peaking capability (month wise)- ROR with Pondage/Storage type new stations	
FORM- 15B	Design energy and MW Continuous (month wise)- ROR type stations	
FORM- 16	Statement of Liability Flow	
FORM- 17	Operation & Maintenance Expense	
FORM- 18	Details of Statutory Charges	
FORM- 19	Summary of issue involved in the petition	
<b>Other Information/ Documents</b>		
Sl. No.	Information/Document	Tick
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association ( For New Station setup by a company making tariff application for the first time to CERC)	
2	A. Station wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures on COD of the Station for the new station & for the relevant years. B. Station wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures for the existing station for the relevant years.	
3	Copies of relevant loan Agreements	

Form No.	Title of Tariff Filing Forms (Hydro)	Tick
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable. List of supporting documents to be submitted: a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun	
8	Generating Company shall submit copy of Cost Audit Report along with cost accounting records, cost details, statements, schedules etc. for the Generating Unit wise /stage wise/Station wise/ and subsequently consolidated at Company level as submitted to the Govt. of India for first two years i.e. 2024-25 and 2025-26 at the time of mid-term true-up in 2026-27 and for balance period of tariff period 2028-29 at the time of final true-up in 2029-30. In case of initial tariff filing, the latest available Cost Audit Report should be furnished.	
9	Any other relevant information, (Please specify)	
10.	Reconciliation with Balance sheet of any actual additional capitalization and amongst stages of a generating station	
11.	BBMB is maintaining the records as per the relevant applicable Acts. Formats specified herein may not be suitable to the available information with BBMB. BBMB may modify tariff filing forms suitably as per available information to them for submission of required information for tariff purpose.	

Note 1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted has to be uploaded in the e-filing website and shall also be furnished in pen drive/flash drive.

**PART-II  
FORM- 1**

**Summary of Tariff**

Name of the Petitioner: \_\_\_\_\_  
Name of the Generating Station: \_\_\_\_\_  
Place (Region/District/State): \_\_\_\_\_

(Rs. lakh)

S. No.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2029-30
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.1	Depreciation						
1.2	Interest on Loan						
1.3	Return on Equity <sup>1</sup>						
1.4	Interest on Working Capital						
1.5	O & M Expenses						
	<b>Total</b>						

Note

1. Details of calculations, considering equity as per regulation, to be furnished.

**(Petitioner)**

**PART-II  
FORM- 1(I)**

Name of the Petitioner: \_\_\_\_\_

Name of the Generating Station: \_\_\_\_\_

**Statement showing claimed capital cost- (A+B)**

<b>S. No.</b>	<b>Particulars</b>	<b>2024-25</b>	<b>2025-26</b>	<b>2026-27</b>	<b>2027-28</b>	<b>2029-30</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>
1.	Opening Capital Cost					
2.	Add: Addition during the year / period					
3.	Less: De-capitalisation during the year / period					
4.	Less: Reversal during the year / period					
5.	Add: Discharges during the year / period					
6.	<b>Closing Capital Cost</b>					
7.	<b>Average Capital Cost</b>					

**Statement showing claimed capital cost eligible for RoE at normal rate (A)**

<b>S. No.</b>	<b>Particulars</b>	<b>2024-25</b>	<b>2025-26</b>	<b>2026-27</b>	<b>2027-28</b>	<b>2029-30</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>
1.	Opening Capital Cost					
2.	Add: Addition during the year / period					
3.	Less: Decapitalisation during the year / period					
4.	Less: Reversal during the year / period					
5.	Add: Discharges during the year / period					
6.	<b>Closing Capital Cost</b>					
7.	<b>Average Capital Cost</b>					

**Statement showing claimed capital cost eligible for RoE at One Year MCLR+350 bps subject to ceiling of 14.00% (B)**

<b>S. No.</b>	<b>Particulars</b>	<b>2024-25</b>	<b>2025-26</b>	<b>2026-27</b>	<b>2027-28</b>	<b>2029-30</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>
1.	Opening Capital Cost					
2.	Add: Addition during the year / period					
3.	Less: De-capitalisation during the year / period					
4.	Less: Reversal during the year / period					
5.	Add: Discharges during the year / period					
6.	<b>Closing Capital Cost</b>					
7.	<b>Average Capital Cost</b>					

**(Petitioner)**

**PART II**  
**FORM-1(II)**

Name of the Petitioner: \_\_\_\_\_  
Name of the Generating Station: \_\_\_\_\_

**Statement showing Return on Equity at Normal Rate**

S. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2029-30
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Gross Opening Equity (Normal)					
2.	Less: Adjustment in Equity					
3.	Adjustment during the year					
4.	Net Opening Equity (Normal)					
5.	Add: Increase in equity due to addition during the year / period					
6.	Less: Decrease due to de-capitalisation during the year / period					
7.	Less: Decrease due to reversal during the year / period					
8.	Add: Increase due to discharges during the year / period					
9.	Net closing Equity (Normal)					
10.	Average Equity (Normal)					
11.	Rate of ROE					
12.	Total ROE					

**(Petitioner)**



**Statement showing Return on Equity at One Year MCLR + 350 bps subject to ceiling of 14.00%**

S. No.	Particulars	2024-25	20-21	2021-22	2022-23	2023-24
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Gross Opening Equity [pertaining to Proviso to Regulation 30(2)]					
2.	Less: Adjustment in Equity					
3.	Adjustment during the year					
4.	Net Opening Equity					
5.	Add: Increase in equity due to addition during the year / period					
6.	Less: Decrease due to de-capitalisation during the year / period					
7.	Less: Decrease due to reversal during the year / period					
8.	Add: Increase due to discharges during the year / period					
9.	Net closing Equity [pertaining to Proviso to Regulation 30(2)]					
10.	Average Equity [pertaining to Proviso to Regulation 30(2)]					
11.	Rate of ROE (One-year MCLR+350 bps subject to ceiling of 14.00%)					
12.	Total ROE					

**Note:** 1. Adjustment of equity as per Proviso to Regulation 18(3) of 2024 Tariff Regulations.

2. With respect to Equity infusion, the Generating Company is required to substantiate with supporting documents such as board resolutions, balance sheet/ reconciliation statement with balance sheet.

**(Petitioner)**



S. No.	Particulars	Unit	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
9.1	Maintenance Spares for WC	% of O&M						
9.2	Receivables for WC	in Months						
9.3	Base Rate of Return on Equity	%						
9.4	Base Rate of Return on Equity on Add. Capitalization							
9.5	Tax Rate <sup>2</sup>	%						
9.6	Effective Tax Rate <sup>4</sup>							
9.7	SBI Base Rate + 325 basis points as on _____ <sup>3</sup>	%						
9.8	β- Average Monthly Frequency Response Performance <sup>5</sup>	0-1						

1. Monthwise 10 day Design energy figures to be given separately with the petition.
2. Tax rate applicable to the company for the year FY 2023-24 should also be furnished.
3. Mention relevant date
4. Effective tax rate is to be computed in accordance with Regulation 31.
5. To be submitted at the time of truing up based on RPC certification.

**(Petitioner)**

Salient Features of Hydroelectric Project

Name of the Petitioner: \_\_\_\_\_

Name of the Generating Station: \_\_\_\_\_

<b>1. Location</b>	
State/Dist.	
River	
<b>2. Diversion Tunnel</b>	
Size, shape	
Length (M)	
<b>3. Dam</b>	
Type	
Maximum dam height (M)	
<b>4. Spillway</b>	
Type	
Crest level of spillway (M)	
<b>5. Reservoir</b>	
Full Reservoir Level (FRL) (M)	
Minimum Draw Down Level (MDDL) (M)	
Live storage (MCM)	
<b>6. De-silting Chamber</b>	
Type	
Number and Size	
Particle size to be removed(mm)	
<b>7. Head Race Tunnel</b>	
Size and type	
Length (M)	
Design discharge(Cumecs)	
<b>8. Surge Shaft</b>	
Type	
Diameter (M)	
Height (M)	
<b>9. Penstock/Pressure shafts</b>	
Type	
Diameter & Length (M)	
<b>10. Power House</b>	
Installed capacity (No of units x MW)	
Type of turbine	
Rated Head(M)	
Rated Discharge (Cumecs)	
Head at Full Reservoir Level (M)	
Head at Minimum Draw down Level (M)	
MW Capability at FRL	

MW Capability at MDDL	
<b>11. Tail Race Tunnel/Channel</b>	
Diameter (M), shape	
Length (M)	
Minimum tail water level (M)	
<b>12. Switchyard</b>	
Type of Switch gear	
No. of generator bays	
No. of Bus coupler bays	
No. of line bays	
Efficiency (overall) Turbine and generator	

Note: Specify limitation on generation during specific time period(s) on account of restrictions on water use due to irrigation, drinking water, industrial, environmental considerations etc.

**(Petitioner)**



S. No.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on				
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
	4 At the end of Financial year													
B	In case of Hedging <sup>3</sup>													
	1 At the date of hedging													
	2 Period of hedging													
	3 Cost of hedging													
	<b>Currency<sup>31</sup>&amp; so on</b>													
A.1	At the date of Drawl <sup>2</sup>													
	2 Scheduled repayment date of principal													
	3 Scheduled payment date of interest													
	4 At the end of Financial year													
B	In case of Hedging <sup>3</sup>													
	1 At the date of hedging													
	2 Period of hedging													
	3 Cost of hedging													

1. Name of the currency to be mentioned e.g. US\$, DM, etc.
2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given
3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given
4. Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

**(Petitioner)**

**Details of Foreign Equity**

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

Exchange Rate on date/s of infusion \_\_\_\_\_

S. No.	Financial Year	Year 1				Year 2				Year 3 and so on			
		(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
		Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)
	<b>Currency1<sup>1</sup></b>												
A.1	At the date of infusion <sup>2</sup>												
2													
3													
	<b>Currency2<sup>1</sup></b>												
A.1	At the date of infusion <sup>2</sup>												
2													
3													
	<b>Currency3<sup>1</sup></b>												
A.1	At the date of infusion <sup>2</sup>												
2													
3													
	<b>Currency4<sup>1</sup> and so on</b>												
A.1	At the date of infusion <sup>2</sup>												
2													
3													

1. Name of the currency to be mentioned e.g. US\$, DM, etc.

2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given

(Petitioner)



Abstract of Admitted Capital Cost for the existing Projects

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

	Capital Cost as admitted by CERC	
a)	Capital cost admitted as on _____ (Give reference of the relevant CERC Order with Petition No. & Date)	
b)	Foreign Component, if any (In Million US \$ or the relevant Currency)	
c)	Foreign Exchange rate considered for the admitted Capital cost (Rs Lakh)	
d)	Total Foreign Component (Rs. Lakh)	
e)	Domestic Component (Rs. Lakh.)	
f)	Hedging cost, if any, considered for the admitted Capital cost (Rs. Lakh)	
	<b>Total Capital cost admitted (Rs. Lakh) (d+e+f)</b>	

(Petitioner)

**Abstract of Capital Cost Estimates and Schedule of Commissioning for the New Projects**

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

**New Projects**  
**Capital Cost Estimates**

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	<b>Present Day Cost</b>	<b>Completed Cost</b>
Price level of approved estimates	As on End of _____ Qtr. of the year _____	As on Actual COD of the Station <sup>4</sup>
Foreign Exchange rate considered for the Capital cost estimates		
<b>Capital Cost excluding IDC, IEDC&amp; FC</b>		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
<b>Capital cost excluding IDC, IEDC, FC, FERV &amp; Hedging Cost (Rs. Lakh)</b>		
<b>IDC, IEDC, FC, FERV &amp; Hedging Cost</b>		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
<b>Total IDC, IEDC, FC, FERV &amp; Hedging Cost (Rs. Lakh)</b>		
Rate of taxes & duties considered		
<b>Capital cost Including IDC, IEDC, FC, FERV &amp; Hedging Cost</b>		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
<b>Capital cost Including IDC, IEDC&amp; FC (Rs. Lakh)</b>		
<b>Schedule of Commissioning as per investment</b>		

approval	
Scheduled COD of Unit-I	
Scheduled COD of Unit-II	
-----	
-----	
Scheduled COD of last Unit/Station	

**Note:**

1. Copy of approval letter should be enclosed
2. Details of Capital Cost are to be furnished as per FORM-5B or 5C as applicable
3. Details of IDC & Financing Charges are to be furnished as per FORM-14.
4. Cost should be based on Management Certificate or Auditor Certificate. In case based on management certificate, Auditor Certificate to be provided within 90 days from filing of the Petition.

**(Petitioner)**

Break-up of Capital Cost for New Hydro Power Generating Station

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual COD (4)	Liabilities/ Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
1.0	<b>Infrastructure Works</b>					
1.1	Preliminary including Development					
1.2	Land*					
1.3	R&R expenditure					
1.4	Buildings					
1.5	Township					
1.6	Maintenance					
1.7	Tools & Plants					
1.8	Communication					
1.9	Environment & Ecology					
1.10	Losses on stock					
1.11	Receipt & Recoveries					
1.12	<b>Total (Infrastructure works)</b>					
2.0	<b>Major Civil Works</b>					
2.1	Dam, Intake & De-silting Chambers					

S. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual COD (4)	Liabilities/Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
2.2	HRT, TRT, Surge Shaft & Pressure shafts					
2.3	Power Plant civil works					
2.4	Other civil works (to be specified)					
<b>2.5</b>	<b>Total (Major Civil Works)</b>					
3.0	<b>Hydro Mechanical equipment</b>					
4.0	<b>Plant &amp; Equipment</b>					
4.1	Initial spares of Plant & Equipment					
<b>4.2</b>	<b>Total (Plant &amp; Equipment)</b>					
5.0	<b>Taxes and Duties</b>					
5.1	Custom Duty					
5.2	Other taxes & Duties					
<b>5.3</b>	<b>Total Taxes &amp; Duties</b>					
6.0	<b>Construction &amp; Pre-commissioning expenses</b>					
6.1	Erection, testing & commissioning					
6.2	Construction Insurance					

S. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual COD (4)	Liabilities/Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
6.3	Site supervision					
6.4	<b>Total (Const. &amp; Pre-commissioning)</b>					
7.0	<b>Overheads</b>					
7.1	Establishment					
7.2	Design & Engineering					
7.3	Audit & Accounts					
7.4	Contingency					
7.5	Rehabilitation & Resettlement					
7.6	<b>Total (Overheads)</b>					
8.0	<b>Capital Cost without IDC, FC, FERV &amp; Hedging Cost</b>					
9.0	<b>IDC, FC, FERV &amp; Hedging Cost</b>					
9.1	Interest During Construction (IDC)					
9.2	Financing Charges (FC)					
9.3	Foreign Exchange Rate Variation (FERV)					
9.4	Hedging Cost					
9.5	<b>Notional IDC</b>					
9.6	<b>Total of IDC, FC, FERV &amp; Hedging</b>					

S. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual COD (4)	Liabilities/Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
	Cost					
9.7	Revenue from Infirm Power					
10.0	Capital cost including IDC, FC, FERV & Hedging Cost					

*\*Provide details of Freehold Land, Leasehold Land and Land under reservoir separately*

**Note:**

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over-run was beyond the control of the generating company.
2. In case of both time & cost overrun, a detailed note giving reasons of such time and cost over-run should be submitted clearly bringing out the agency responsible and whether such time and cost overrun was beyond the control of the generating company.
3. The implication on cost due to time over run, if any shall be submitted separately giving details of increase in prices in different packages from scheduled COD to Actual COD, increase in IEDC from scheduled COD to actual COD and increase of IDC from scheduled COD to actual COD.
4. Impact on account of each reason for Time over run on Cost of project should be quantified and substantiated with necessary documents and supporting workings.
5. A list of balance work assets/work wise including initial spare on original scope of works along with estimate shall be furnished positively.

**(Petitioner)**

Break-up of Capital Cost for Plant & Equipment (New Projects)

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No.	Break Down	Original Cost as approved by Authority/Investment Approval	Cost on Actual COD	Variation	Reasons for Variation
(1)	(2)	(3)	(4)	(3)	(4)
		<b>Total Cost</b>	<b>Total Cost</b>		
1.0	<b>Generator, turbine &amp; Accessories</b>				
1.1	Generator package				
1.2	Turbine package				
1.3	Unit control Board				
1.4	C&I package				
1.5	Bus Duct of GT connection				
1.6	<b>Total (Generator, turbine &amp; Accessories)</b>				
2.0	<b>Auxiliary Electrical Equipment</b>				
2.1	Step up transformer				
2.2	Unit Auxiliary Transformer				
2.3	Local supply transformer				
2.4	Station transformer				
2.5	SCADA				
2.6	Switchgear, Batteries, DC dist. Board				



S. No.	Break Down	Original Cost as approved by Authority/Investment Approval	Cost on Actual COD	Variation	Reasons for Variation
(1)	(2)	(3)	(4)	(3)	(4)
		<b>Total Cost</b>	<b>Total Cost</b>		
2.7	Telecommunication equipment				
2.8	Illumination of Dam, PH and Switchyard				
2.9	Cables & cable facilities, grounding				
2.10	Diesel generating sets				
<b>2.11</b>	<b>Total (Auxiliary Elect. Equipment)</b>				
3.0	<b>Auxiliary equipment &amp; services for power station</b>				
3.1	EOT crane				
3.2	Other cranes				
3.3	Electric lifts & elevators				
3.4	Cooling water system				
3.5	Drainage & dewatering system				
3.6	Firefighting equipment				
3.7	Air conditioning, ventilation and heating				
3.8	Water supply system				
3.9	Oil handling equipment				
3.10	Workshop machines & equipment				
<b>3.11</b>	<b>Total (Auxiliary equip. &amp; services for PS)</b>				

<b>S. No.</b>	<b>Break Down</b>	<b>Original Cost as approved by Authority/Investment Approval</b>	<b>Cost on Actual COD</b>	<b>Variation</b>	<b>Reasons for Variation</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(3)</b>	<b>(4)</b>
		<b>Total Cost</b>	<b>Total Cost</b>		
4.0	Switchyard package				
5.0	Initial spares for all above equipment				
6.0	<b>Total Cost (Plant &amp; Equipment) excluding IDC, FC, FERV &amp; Hedging Cost</b>				
7.0	<b>IDC, FC, FERV &amp; Hedging Cost</b>				
7.1	Interest During Construction (IDC)				
7.2	Financing Charges (FC)				
7.3	Foreign Exchange Rate Variation (FERV)				
7.4	Hedging Cost				
7.5	<b>Total of IDC, FC, FERV &amp; Hedging Cost</b>				
8.0	<b>Total Cost (Plant &amp; Equipment) including IDC, FC, FERV &amp; Hedging Cost</b>				

**Note:** In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost overrun was beyond the control of the generating company.

**(Petitioner)**

Break-up of Construction/Supply/Service packages

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No	Name/No. of Construction / Supply / Service Package	Package A	Package B	Package C	...	Total Cost of all packages
1	Scope of works <sup>1</sup> (in line with head of cost break-ups as applicable)					
2	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work					
3	No. of bids received					
4	Date of Award					
5	Date of Start of work					
6	Date of Completion of Work/ Expected date of completion of work					
7	Value of Award <sup>2</sup> in (Rs. Lakh)					
8	Firm or With Escalation in prices					
9	Actual capital expenditure till the completion or up to COD whichever is earlier(Rs. Lakh)					
10	Taxes & Duties and IEDC (Rs. Lakh)					
11	IDC, FC, FERV & Hedging cost (Rs. Lakh)					
12	Sub -total (10+11+12) (Rs. Lakh)					

**Note:**

1. The scope of work in any package should be indicated in conformity of Capital cost break-up for the new Hydro Power Generating Station in the FORM-5B to the extent possible. For Plant & Equipment (New Projects) break down in the similar manner in the relevant heads as per FORM-5C.
2. If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date

(Petitioner)

In case, there is cost over run

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/Estimate d Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost	1	2
(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>1</b>	<b>Cost of Land &amp; Site Development</b>					
1.1	Land*					
1.2	Rehabilitation & Resettlement (R&R)					
1.3	Preliminary Investigation & Site Development					
<b>2</b>	<b>Plant &amp; Equipment</b>					
2.1	Steam Generator Island					
2.2	Turbine Generator Island					
2.3	BOP Mechanical					
2.3.1	Fuel Handling & Storage system					
2.3.2	External water supply system					
2.3.3	DM water Plant					
2.3.4	Clarification plant					

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost	1	2
(1)	(2)	(3)	(4)	(5)	(6)	(7)
2.3.5	Chlorination Plant					
2.3.6	Fuel Handling & Storage system					
2.3.7	Ash Handling System					
2.3.8	Coal Handling Plant					
2.3.9	Rolling Stock and Locomotives					
2.3.10	MGR					
2.3.11	Air Compressor System					
2.3.12	Air Condition & Ventilation System					
2.3.13	Firefighting System					
2.3.14	HP/LP Piping					
	<b>Total BOP Mechanical</b>					
<b>2.4</b>	<b>BOP Electrical</b>					
2.4.1	Switch Yard Package					
2.4.2	Transformers Package					
2.4.3	Switch gear Package					
2.4.4	Cables, Cable facilities & grounding					
2.4.5	Lighting					
2.4.6	Emergency D.G. set					
	<b>Total BOP Electrical</b>					<b>3</b>

		Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/Estimate d Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
S. No.	Break Down	Total Cost	Total Cost	Total Cost	1	2
(1)	(2)	(3)	(4)	(5)	(6)	(7)
2.5	<b>Control &amp; Instrumentation (C &amp; I) Package</b>					
	<b>Total Plant &amp; Equipment excluding taxes &amp; Duties</b>					
3	<b>Initial Spares</b>					
4	<b>Civil Works</b>					
4.1	Main plant/ Adm. Building					
4.2	CW system					
4.3	Cooling Towers					
4.4	DM water Plant					
4.5	Clarification plant					
4.6	Chlorination plant					
4.7	Fuel handling & Storage system					
4.8	Coal Handling Plant					
4.9	MGR & Marshalling Yard					
4.10	Ash Handling System					
4.11	Ash disposal area development					
4.12	Firefighting System					
4.13	Township & Colony					
4.14	Temp. construction &					

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost	1	2
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	enabling works					
4.15	Road & Drainage					
	<b>Total Civil works</b>					
<b>5</b>	<b>Construction &amp; Pre-Commissioning Expenses</b>			<b>3.1.1</b>		
5.1	Erection Testing and commissioning					
5.2	Site supervision					
5.3	Operator's Training					
5.4	Construction Insurance					
5.5	Tools & Plant					
5.6	Startup fuel					
	<b>Total Construction &amp; Pre- Commissioning Expenses</b>					
<b>6</b>	<b>Overheads</b>					
6.1	Establishment					
6.2	Design & Engineering					
6.3	Audit & Accounts					
6.4	Contingency					
	<b>Total Overheads</b>					
<b>7</b>	<b>Capital cost excluding IDC &amp; FC</b>					

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost	1	2
(1)	(2)	(3)	(4)	(5)	(6)	(7)
8	<b>IDC, FC, FERV &amp; Hedging Cost</b>					
8.1	Interest During Construction (IDC)					
8.2	Financing Charges (FC)					
8.3	Foreign Exchange Rate Variation (FERV)					
8.4	Hedging Cost					
	Total of IDC, FC, FERV & Hedging Cost					
9	<b>Capital cost including IDC, FC, FERV &amp; Hedging Cost</b>					

\*Submit details of Freehold and Lease hold land

**Note:** Impact on account of each reason for Cost overrun should be quantified and substantiated with necessary documents and supporting workings.

**(Petitioner)**



In case, there is time over run

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

S. No	Description of Activity/ Works/ Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-Run	Reasons for delay	Other Activity effected (Mention S. No of activity affected)
		Start Date	Completion Date	Actual Start Date	Actual Completion Date	Days		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1								
2								
3								
4								
5								
6								
7								
8								
9								
....	.....							

1. Delay on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.
2. Indicate the activities on critical path.

**(Petitioner)**

Financial Package upto COD

Name of the Petitioner \_\_\_\_\_  
 Name of the Generating Station \_\_\_\_\_  
 Project Cost as on COD<sup>1</sup> \_\_\_\_\_  
 Date of Commercial Operation of the Station<sup>2</sup> \_\_\_\_\_

Particulars	Financial Package as Approved		Financial Package as on COD		As Admitted on COD	
	Currency and Amount <sup>3</sup>		Currency and Amount <sup>3</sup>		Currency and Amount <sup>3</sup>	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Loan-I	US \$	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

**Note:**

1. Say Rs. 80 Cr. + US\$ 200 m or Rs. 1680 Cr. including US\$ 200 m at an exchange rate of US\$= Rs 80
2. Date of Commercial Operation means Commercial Operation of the last unit
3. For example: US \$ 200m, etc.

(Petitioner)

Details of Project Specific Loans

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Source of Loan <sup>1</sup>						
Currency <sup>2</sup>						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2024/COD <small>3,4,5,13,15</small>						
Interest Type <sup>6</sup>						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest <sup>7</sup>						
Margin, if Floating Interest <sup>8</sup>						
Are there any Caps/Floor <sup>9</sup>	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
If above is yes, specify caps/floor						
Moratorium Period <sup>10</sup>						
Moratorium effective from						
Repayment Period <sup>11</sup>						
Repayment effective from						
Repayment Frequency <sup>12</sup>						
Repayment Instalment <sup>13,14</sup>						
Base Exchange Rate <sup>16</sup>						
Are foreign currency loan hedged?						
If above is yes, specify details <sup>17</sup>						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US Dollars (\$), DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2024 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the detail of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as MCLR, LIBOR etc. over which the margin is to be added. Documentary evidence for applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half-yearly, annual, etc.
13. Where there is more than one drawl/repayment for a loan, the date & amount of each drawl/repayment may also be given separately.
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of foreign loan, date of each drawl& repayment along with exchange rate at that date may be given with documentary evidence.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2024 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.
19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately.
20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.
21. Call or put option, if any exercised by the generating company for refinancing of loan.
22. Copy of loan agreement.

**(Petitioner)**

Details of Allocation of corporate loans to various projects

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

(1)	(2)	(3)	(4)	(5)	(6)	(7)
Source of Loan <sup>1</sup>						
Currency <sup>2</sup>						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2024/ COD <small>3,4,5,13,15</small>						
Interest Type <sup>6</sup>						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest <sup>7</sup>						
Margin, if Floating Interest <sup>8</sup>						
Are there any Caps/Floor <sup>9</sup>	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period <sup>10</sup>						
Moratorium effective from						
Repayment Period <sup>11</sup>						
Repayment effective from						
Repayment Frequency <sup>12</sup>						
Repayment Instalment <sup>13,14</sup>						
Base Exchange Rate <sup>16</sup>						
Are foreign currency loan hedged?						
If above is yes, specify details <sup>17</sup>						
	Distribution of loan packages to various projects					
Name of the Projects						Total
Project 1						
Project 2						
Project 3 and so on						

**Note:**

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

2. Currency refers to currency of loan such as US Dollars (\$), DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2024 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as MCLR, LIBOR etc. over which the margin is to be added. Documentary evidence for applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half-yearly, annual, etc.
13. Where there is more than one drawl/repayment for a loan, the date & amount of each drawl/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of foreign loan, date of each drawl& repayment along with exchange rate at that date may be given with documentary evidence.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2024 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.
19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately.
20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.
21. Call or put option, if any exercised by the generating company for refinancing of loan.
22. Copy of loan agreement.

**(Petitioner)**

**Year wise Statement of Additional Capitalisation after COD**

**Name of the Petitioner** \_\_\_\_\_  
**Name of the Generating Station** \_\_\_\_\_  
**COD** \_\_\_\_\_  
**For Financial Year** \_\_\_\_\_

S. No.	Head of Work / Equipment	ACE Claimed (Actual / Projected)				Regulations under which claimed	Justification	Admitted Cost by the Commission , if any
		Accrual basis	Un-discharged Liability included in col. 3	Cash basis	IDC included in col. 3			
(1)	(2)	(3)	(4)	(5=3-4)	(6)	(7)	(8)	(9)

1. In case the project has been completed and cost has already been admitted under any tariff notification(s) in the past, fill column 9 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)
2. The above information needs to be furnished separately for each year / period of tariff period 2024-29.
3. In case of de-capitalisation of assets, separate details to be furnished at column 1, 2, 3 and 4. Further, the original book value and year of capitalisation of such asset to be furnished at column 8. Where de-caps are on estimated basis the same to be shown separately.
4. Where any asset is rendered unserviceable, the same shall be treated as de-capitalized during that year and original value of such asset to be shown at col. 3. In addition, impaired value if any, year of its capitalisation to be mentioned at column 8.
5. Justification against each asset of capitalization should be specific to regulations under which claim has been made and the necessity of capitalization of that particular asset.
6. The Petitioner to submit the list of individual items along with quantum and individual costs claimed as ACE.
7. No ACE towards assets individually costing below Rs. 20 lakh shall be claimed by the Petitioner.

**Note:**

1. Fill the form in chronological order year wise along with detailed justification clearly bringing out the necessity and the benefits accruing to the beneficiaries.
2. In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately. e.g. Rotor - 50 Crs. Initial spares- 5 Crs.

**(Petitioner)**

Statement of Additional Capitalisation during end of the Project

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

COD \_\_\_\_\_

S. No.	Year	Work/Equipment added during last five years of useful life of each Unit/Station	Amount capitalized /Proposed to be capitalized (Rs Lakh)	Justification for capitalisation proposed	Impact on life extension
(1)	(2)	(3)	(4)	(5)	(6)
1					
2					
3					
4					
5					

**Note:**

1. Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes
2. Justification for additional capital expenditure claim for each asset should be relevant to regulation under which claim and the necessity of capitalization of the asset

(Petitioner)



Details of Assets De-capitalized during the period

Name of the Petitioner  
 Name of the Generating Station  
 Region

\_\_\_\_\_

\_\_\_\_\_

State District

S. No.	Name of the Asset	Nature of de-capitalization (whether claimed under exclusion or as additional capital expenditure)	Original Value of the Asset Capitalized	Year Put to use	Depreciation recovered till date of de- capitalization	Whether earning RoE at the normal rate or at SBI MCLR+350 bps
(1)	(2)	(3)	(4)	(5)	(6)	7
1						
2						
3						
4						
5						

**Note:** Year wise detail need to be submitted.

(Petitioner)

**PART-II  
FORM- 9C**

**Statement showing reconciliation of ACE claimed with the capital additions as per books**

Name of the Petitioner \_\_\_\_\_  
 Name of the Generating Station \_\_\_\_\_  
 COD \_\_\_\_\_

(Amount in Rs. Lakh)

S. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
1	Closing Gross Block as per IND AS					
2	Add/Less: Adjustments					
3	Closing Gross Block as per IGAAP					
4	Opening Gross Block as per IND AS					
5	Add/Less: Adjustments					
6	Opening Gross Block as per IGAAP					
7	<b>Total Additions as per books (G= 3 - 5)</b>					
8	Less: Additions pertaining to other Stages (give Stage wise breakup)					
9	<b>Net Additions pertaining to instant project/Unit/Stage</b>					
10	Less: Exclusions (items not allowable / not claimed)					
11	<b>Net Additional Capital Expenditure Claimed (on accrual basis)</b>					
12	<b>Less: Un-discharged Liabilities</b>					
13	<b>Add: Discharges of un-discharged liabilities, corresponding to admitted assets/works</b>					
14	<b>Net Additional Capital Expenditure Claimed (on cash basis)</b>					

**Note:** Reason for exclusion of any expenditure shall be given in clear terms.

**(Petitioner)**

**Statement showing items/assets/works claimed under Exclusions:**

**Name of the Petitioner** \_\_\_\_\_  
**Name of the Generating Station** \_\_\_\_\_  
**COD** \_\_\_\_\_

S. No.	Head of Work / Equipment	ACE Claimed under Exclusion				Justification
		Accrual basis	Un-discharged Liability included in col. 3	Cash basis	IDC included in col. 3	
(1)	(2)	(3)	(4)	(5=3-4)	(6)	(7)

- Note:** 1. Exclusions claimed on assets not allowed in Tariff should be supported by the specific reference of Commission Order date, Petition No., amount disallowed, etc.  
2. For inter unit transfer, nature of transfer i.e. temporary or permanent should be mentioned. It is to be certified that exclusion sought in receiving station only and not in sending station or in both the station.

**(Petitioner)**

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

**Statement of Capital cost**  
(To be submitted for relevant dates and year wise)

(Amount in Rs. Lakh)

S. No.	Particulars	As on relevant date.		
		Accrual Basis	Un-discharged Liabilities	Cash Basis
(1)	(2)	(3)	(4)	(5)
A	a) Opening Gross Block Amount as per books			
	b) Amount of IDC in A(a) above			
	c) Amount of FC in A(a) above			
	d) Amount of FERV in A(a) above			
	e) Amount of Hedging Cost in A(a) above			
	f) Amount of IEDC in A(a) above			
B	a) Addition in Gross Block Amount during the period (Direct purchases)			
	b) Amount of IDC in B(a) above			
	c) Amount of FC in B(a) above			
	d) Amount of FERV in B(a) above			
	e) Amount of Hedging Cost in B(a) above			
	f) Amount of IEDC in B(a) above			
C	a) Addition in Gross Block Amount during the period (Transferred from CWIP)			
	b) Amount of IDC in C(a) above			

S. No.	Particulars	As on relevant date.		
		Accrual Basis	Un-discharged Liabilities	Cash Basis
(1)	(2)	(3)	(4)	(5)
	c) Amount of FC in C(a) above			
	d) Amount of FERV in C(a) above			
	e) Amount of Hedging Cost in C(a) above			
	f) Amount of IEDC in C(a) above			
D	a) Deletion in Gross Block Amount during the period			
	b) Amount of IDC in D(a) above			
	c) Amount of FC in D(a) above			
	d) Amount of FERV in D(a) above			
	e) Amount of Hedging Cost in D(a) above			
	f) Amount of IEDC in D(a) above			
E	a) Closing Gross Block Amount as per books			
	b) Amount of IDC in E(a) above			
	c) Amount of FC in E(a) above			
	d) Amount of FERV in E(a) above			
	e) Amount of Hedging Cost in E(a) above			
	f) Amount of IEDC in E(a) above			

**Note:**

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

Name of the Petitioner \_\_\_\_\_  
 Name of the Generating Station \_\_\_\_\_

**Statement of Capital Woks in Progress**  
 (To be submitted for relevant dates and year wise)

(Amount in Rs. Lakh)

S. No.	Particulars	As on relevant date.		
		Accrual Basis	Un-discharged Liabilities	Cash Basis
(1)	(2)	(3)	(4)	(5)
A	a) Opening CWIP as per books			
	b) Amount of IDC in A(a) above			
	c) Amount of FC in A(a) above			
	d) Amount of FERV in A(a) above			
	e) Amount of Hedging Cost in A(a) above			
	f) Amount of IEDC in A(a) above			
B	a) Addition in CWIP during the period			
	b) Amount of IDC in B(a) above			
	c) Amount of FC in B(a) above			
	d) Amount of FERV in B(a) above			
	e) Amount of Hedging Cost in B(a) above			
	f) Amount of IEDC in B(a) above			
C	a) Transferred to Gross Block Amount during the period			
	b) Amount of IDC in C(a) above			
	c) Amount of FC in C(a) above			
	d) Amount of FERV in C(a) above			
	e) Amount of Hedging Cost in C(a) above			
	f) Amount of IEDC in C(a) above			

S. No.	Particulars	As on relevant date.		
		Accrual Basis	Un-discharged Liabilities	Cash Basis
(1)	(2)	(3)	(4)	(5)
D	a) Deletion in CWIP during the period			
	b) Amount of IDC in D(a) above			
	c) Amount of FC in D(a) above			
	d) Amount of FERV in D(a) above			
	e) Amount of Hedging Cost in D(a) above			
	f) Amount of IEDC in D(a) above			
E	a) Closing CWIP as per books			
	b) Amount of IDC in E(a) above			
	c) Amount of FC in E(a) above			
	d) Amount of FERV in E(a) above			
	e) Amount of Hedging Cost in E(a) above			
	f) Amount of IEDC in E(a) above			

**Note:**

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

**(Petitioner)**

**Financing of Additional Capitalisation**

Name of the Petitioner \_\_\_\_\_  
 Name of the Generating Station \_\_\_\_\_  
 Date of Commercial Operation \_\_\_\_\_

(Amount in (Rs. Lakh))

Financial Year (Starting from COD) <sup>1</sup>	Actual					Admitted				
	Year 1	Year 2	Year3	Year4	Year 5 & So on	Year 1	Year 2	Year3	Year4	Year 5 & So on
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
Amount Capitalized in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan <sup>2</sup>										
Equity										
Internal Resources										
Others (Pl. specify)										
Total										

Note:

1. Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.
2. Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevant.

(Petitioner)



Calculation of Depreciation

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No.	Name of the Assets <sup>1</sup>	Gross Block as on 31.03.2024 or as on COD, whichever is later and subsequently for each year thereafter upto 31.03.2029	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.2029
(1)	(2)	(3)	(4)	(5= Col.3 X Col.4)
1	Land*			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
11				
12				
13				
	<b>TOTAL</b>			
	<b>Weighted Average Rate of Depreciation (%)</b>			

\*Provide details of Freehold Land, Leasehold Land and Land under reservoir separately

Note:

1. Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

(Petitioner)

**Statement of Depreciation**

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No.	Particulars	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Opening Capital Cost						
2.	Closing Capital Cost						
3.	<b>Average Capital Cost</b>						
4.	Freehold land*						
5.	Rate of depreciation						
6.	Depreciable value						
7.	Balance useful life at the beginning of the period						
8.	Remaining depreciable value						
9.	<b>Depreciation (for the period)</b>						
10.	<b>Depreciation (annualized)</b>						
11.	Cumulative depreciation at the end of the period						
12.	Less: Cumulative depreciation adjustment on account of un-discharged liabilities deducted as on 01.04.2009						
13.	Less: Cumulative depreciation adjustment on account of de-capitalisation						
14.	Net Cumulative depreciation at the end of the period						

1. In case of details of FERV and AAD, give information for the applicable period.

**(Petitioner)**

Calculation of Weighted Average Rate of Interest on Actual Loans<sup>1</sup>

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>Loan-1</b>						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<b>Loan-2</b>						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<b>Loan-3 and so on</b>						

Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
<b>Total Loan</b>						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Interest on loan						
<b>Weighted average Rate of Interest on Loans</b>						

**Note:**

1. In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculation in Original currency is also to be furnished separately in the same form.

**(Petitioner)**

Calculation of Interest on Normative Loan

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Gross Normative loan - Opening						
2.	Cumulative repayment of Normative loan upto previous year						
3.	<b>Net Normative loan - Opening</b>						
4.	Add: Increase due to addition during the year / period						
5.	Less: Decrease due to de-capitalisation during the year / period						
6.	Less: Decrease due to reversal during the year / period						
7.	Add: Increase due to discharges during the year / period						
8.	<b>Net Normative loan - Closing</b>						
9.	<b>Average Normative loan</b>						
10.	Weighted average rate of interest						
11.	<b>Interest on Loan</b>						

(Petitioner)

**Calculation of Interest on Working Capital**

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	O & M Expenses						
2	Maintenance Spares						
3	Receivables						
4	Total Working Capital						
5	Rate of Interest						
6	Interest on Working Capital						

(Petitioner)

Non-Tariff Income

Name of the Hydro Asset: \_\_\_\_\_

S.No.	Parameters	Existing 2023-24	2024- 25	2025-26	2026-27	2027-28	2028-29
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Income from rent of land or buildings or eco-tourism						
2.	Income from sale of scrap						
3.	Income from advertisements						

Note: To be submitted at the time of truing up

(Petitioner)

Incidental Expenditure during Construction

Name of the Petitioner \_\_\_\_\_  
Name of the Generating Station \_\_\_\_\_

(Amount in Rs Lakh)

S. No.	Parameters	Upto Schedule COD	Upto Actual COD
(1)	(2)	(3)	(4)
A	Expenses:		
1.	Employees' Benefits Expenses		
2.	Finance Costs		
3.	Water Charges		
4.	Communication Expenses		
5.	Power Charges		
6.	Depreciation		
7.	Other Office and Administrative Expenses		
8.	Others (Please Specify Details)		
9.	Other pre-Operating Expenses		
	.....		
B	Total Expenses		
10.	Less: Income from sale of tenders		
11.	Less: Income from guest house		
12.	Less: Income recovered from Contractors		
13.	Less: Interest on Deposits		
14.	Less: .....		
C	Net IEDC		

(Petitioner)





S. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.4	--									
	--									
	--									
1.1	<b>Total Foreign Loans</b>									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.2	<b>Indian Loans</b>									
1.2.1	<b>Indian Loan <sup>1</sup></b>									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.2	<b>Indian Loan <sup>2</sup></b>									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	

S. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.2.3	<b>Indian Loan <sup>3</sup></b>									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.4	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
1.2	<b>Total Indian Loans</b>									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1	<b>Total of Loans drawn</b>									
	<b>IDC</b>									
	<b>Financing charges</b>									
	<b>Foreign Exchange Rate Variation</b>									
	<b>Hedging Cost</b>									
2	<b>Equity</b>									
2.1	<b>Foreign equity drawn</b>									
2.2	<b>Indian equity drawn</b>	--	--		--	--		--	--	

S. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	<b>Total equity deployed</b>									

Note:

1. Drawl of debt and equity shall be on pari-passu basis quarter wise to meet the commissioning schedule. Drawl of higher equity in the beginning is permissible. IDC on normative loan corresponding to excess equity over 30% of funds deployed shall be allowed only in case the actual infusion of equity on a pari-passu basis is more than 30% of total funds deployed and shall be computed on quarterly basis.
2. Applicable interest rates including reset dates used for above computation may be furnished separately
3. In case of multi-unit project details of capitalisation ratio used to be furnished.
4. Detailed calculation of IDC (Actual drawl and repayment dates and amount, rates of interest, etc.) should be furnished.
5. In case IDC on normative loan is to be allowed prior to infusion of actual loan, rate of interest for computing such IDC shall be equal to 1-year SBI MCLR as prevailing on 1<sup>st</sup> April of the respective year. IDC on normative loan, post infusion of actual loan shall be computed based on WAROI for that respective quarter.

**(Petitioner)**

**Actual Cash Expenditure**

**Name of the Petitioner** \_\_\_\_\_  
**Name of the Generating Station** \_\_\_\_\_

(Amount in Rs Lakh)

<b>Particulars</b>	<b>Quarter-I</b>	<b>Quarter-II</b>	<b>Quarter-III</b>	<b>Quarter-n (DOCO)</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
Expenditure towards Gross Block				
Add: Expenditure towards CWIP				
Add: Capital Advances, if any				
Less: Un-discharged liabilities (included above)				
Add/Less: Others				
<b>Payment to contractors / suppliers towards capital assets</b>				
<b>Cumulative payments</b>				

Note: If there is variation between payment and fund deployment justification need to be furnished

**(Petitioner)**

Design energy and peaking capability (month wise)- ROR with Pondage/Storage type new stations

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

Generating Company.....			
Name of Hydro-Electric Generating Station: .....			
Installed Capacity: No of Units X MW=			
Month		Design Energy* (MUs)	Designed Peaking Capability (MW)*
April	I		
	II		
	III		
May	I		
	II		
	III		
June	I		
	II		
	III		
July	I		
	II		
	III		
August	I		
	II		
	III		
September	I		
	II		
	III		

October	I		
	II		
	III		
November	I		
	II		
	III		
December	I		
	II		
	III		
January	I		
	II		
	III		
February	I		
	II		
	III		
March	I		
	II		
	III		
Total			
*As per DPR/TEC of CEA dated.....			
Note :			
Specify the number of peaking hours for which station has been designed.			

(Petitioner)

Design energy and MW Continuous (month wise) - ROR type stations

Name of the Petitioner \_\_\_\_\_

Name of the Generating Station \_\_\_\_\_

Generating Company.....

Name of Hydro-Electric Generating Station: .....

Installed Capacity: No of units X MW=

Month		Design Energy* (MUs)	MW continuous*
April	I		
	II		
	III		
May	I		
	II		
	III		
June	I		
	II		
	III		
July	I		
	II		
	III		
August	I		
	II		
	III		
September	I		
	II		
	III		



October	I		
	II		
	III		
November	I		
	II		
	III		
December	I		
	II		
	III		
January	I		
	II		
	III		
February	I		
	II		
	III		
March	I		
	II		
	III		
Total			
*As per DPR/TEC of CEA dated.....			

**(Petitioner)**

**Statement of Liability Flow**

**Name of the Petitioner** \_\_\_\_\_  
**Name of the Generating Station** \_\_\_\_\_

<b>Party</b>	<b>Asset / Work</b>	<b>Year of actual capitalisation</b>	<b>Original Liability</b>	<b>Liability as on 31.03.2024</b>	<b>Discharges (Year wise)</b>	<b>Reversal (Year wise)</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>
a) For assets eligible for normal RoE						
b) For assets eligible for RoE at One Year SBI MCLR + 350 bps subject to ceiling of 14.00%						

**(Petitioner)**

**Operation and Maintenance Expense**

In case of the hydro generating stations declared under commercial operation on or after 1.4.2024

Total capital expenditure up to cutoff date (a)	
R&R Expenditure (b)	
IDC & IEDC (c)	
Capital cost considered for O&M expense(d)= (a)-(b)-(c)	
First year annualize O&M expenses @ 3.50% of above (e) = 3.50% of (d)	
O&M expense for next year escalated by 5.47% p.a. (f) =(1+5.47%) of (e)	
Additional O&M expenses due to 8 <sup>th</sup> Pay Commission Wage Revision	
Additional O&M expenses due to Minimum Wage Revision	
Additional O&M expenses due to Goods and Services Tax (GST)	

Note: Additional O&M expenses with supporting documents and computations to be provided for respective years of Tariff Period.

**(Petitioner)**

**Details of Statutory Charges (If applicable)**

**Name of the Petitioner** \_\_\_\_\_  
**Name of the Generating Station** \_\_\_\_\_

<b>Particulars</b>	<b>Unit Rate</b>	<b>No of Units</b>	<b>Amount Claimed</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>
Electricity Duty			
Water Cess			
.....			

**(Petitioner)**

Summary of issue involved in the petition

1.	<b>Petitioner:</b>	
2.	<b>Subject</b>	
3.	<b>Prayer:</b> (1)... (2)... (3)... ...	
4	<b>Respondents</b>	
	<b>Name of Respondents:</b>	
	a.	
	b.	
	c.	
5.	<b>Project Scope</b>	IC DE FEHS AUX NAPAF
	<b>Cost</b>	Sanction Cost Latest RCE
	<b>Commissioning</b>	Unit/Station COD
	<b>Claim</b>	
	<b>AFC</b>	
	<b>Capital cost</b>	
	<b>Initial spare</b>	
	<b>NAPAF</b>	
	<b>Design</b>	
	<b>Energy</b>	
	<b>Any Specific</b>	